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Terms of reference inVia context of Studying judicial reforms

- 1. The need for decentralisation of the system of administration of justice by:
 - (i) establishing, extending and strengthening in rural areas the institution of Nyaya Panchayats or other mechanisms for resolving disputes;
 - (ii) setting up of a system of par-tipatory justice with denned jurisdiction and powers in suitable areas and centres;
 - (iii) establishing other tiers or systems within the judicial hierarchy to reduce the volume of work in the Supreme Court and the High Courts.
- 2. The matters for which Tribunals (excluding services Tribunals as envisaged in Part XIV-A of the Constitution need to be established expeditiously and various aspects related to the establishment and working.
- 3. The procedural law_s with a view jjenje'rally to disposing of cases ex!-peditiously, eliminating unnecessary litigation and delays in hearing ot cases and reform in procedures and procedural laws and particularly to devising procedures appropriate to the terms envisaged in terms l(i) and Kii).
- 4. The method of appointments to subordifrialte dourfe/isuHofridiiraate judiciary.
 - 5. The training of judicial officers.
- 6. The role of the legal profession in strengthening the system of admi nistration of justice.
- 7. The desirability of formulation of the norms which the Govt, and the public sector undertakings; should follow in the settlement of disputes including a review of the present j

I system for conduct of litigation on behalf of the Government and such undertakings.

- 8. The cost of litigation with a view to lessening the burden on the litigants.
- 9. Formation of an All India Judicial Service: and
- 10. Such other matters as the Commission considers proper o'r neces sary for the purposes aforesaid or as may be referred to it from time to time by the Government.

Masiah Thermal power Project

*287. SHRI RAMKRISHNA MAIZUMDUft:SHRI CHITTA BASU-

Will the Minister of ENERGY be pleased to refer to the answer to Unsta'rr'ed Question 82 given in the Rajya Sabha on the 21st April, 1986 and state-

- (a) the progress regarding the in stallation of the proposed 1260 MW Thermal Power Project at Masiah in West Bengal; and
- (b) by when it is likely to be ready for power production?

THE MINISTER OP STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI-MATI SUSHJLA ROHATGI): (a) and (b) The first 210 MW unit of the Mesiah project is scheduled and commissioning by 1990-91 and the second and the third unit at intervals ot nine months each thereafter. The project was sanctioned in March, 1986 and action has been taken for acquisition of land, placement of orders far plant and equipment, and for construction of various infrastructural facilities.

Steps taken against industries not following guidelines

- *288. SHRI BASUDEB MOHA-PATRA: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact the detailed guidelines laid down by Government for various industries to cu'rb

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polution are not being followed; effectively;

- (b) if so, what are the names of industries which do not follow the guidelines; and
- i what Stteps Go(ver|nment have taken against such industries?

THE MINISTER OF **INDUSTRY** <SHRI J. VENGAL RAO): (a) to (c) Apart from the general condi' tions to prevent air, water and soil pollution being incorporated in all the letters of intent, certain guidelin es have been drawn up by the Government in respect of 20 identified highly polluting industries and these are also incorporated as additional conditions in the letters of intent granted in favour of the applicants. These leters of intent are not converted into industrial licences unless the additional conditions are also fulfilled, to the satisfaction the Government.

LPG agency in Rohru, Shimla

*289. SHRI ROSHAN LAL: Will the Minuter of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is any proposal to open an LPG agency in Rohru area, district Shimla, Himachal Pradesh, to save the forests from deforestation; and
- (b) if se, by when the same is likely to be opened?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Yes, Sir. A letter of intent has been issued by Indian Oil Corporation to the Himachal Pradesh State Food & Civil Supplies Corporation. The latter is in the proceiss of arranging the requisite facilities and it is expected that the distributorship would be commissioned by the end of thfe financial year.

अनपरा ताप बिजली ६ र

*290. डा॰ रत्नाकर पाण्डेय: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या अनपरा ताप विजली घर, मिजिपुर में विद्युत उत्पादन का काम बन्द हो गया है; यदि हो, तो उसके क्या कारण है;
- (ख) क्या विद्युत सचरण लाइन में खराबा के भारण ऐसा हुआ है; ग्रीर
- (ग) यदि हां, तो उसका ब्यौरा क्या है और इस सबंध में क्या सुझारीपाया किये जा रहे हैं?

ऊर्जा मन्त्रालय में विद्युत विभाग में राज्य मंत्री (श्रीमती मुशीला रोहतगी): (क) अनपरा ताप विद्युत केन्द्र की यूनिट एक अभी तक अच्छी तरह मुस्थिर नहीं हुई है तथा कुछ अविजय कार्यों के पूरा न होने तथा उपस्कर में कुछ प्रारम्भिक समस्याएं होने के कारण यह यूनिट हक:-हक कर कार्य कर रही है।

(ख) जी, नहीं।

(ग) उपर्युक्त (ख) के उत्तर को ध्यान में रखते हुए प्रश्न नहीं उठता।

Granting of a Patent

*291. SHRI DHARAM CHANDER PRASHANT:

SHRI SURESH KALMADI:

Will the Minister of INDUSTRY be pleased o state

- (a) what is the average time that the Patent office takes from the date of receipt of application to the grant ing of the Patent;
- (b) what is the longest period for which a patent application is pending as on October 31, 1986;
- (c) what steps are proposed to be taken by Government to accelerate the pace; and